

IN THE COURT OF SH. AMITABH RAWAT, ADDITIONAL SESSIONS  
JUDGE-03 SHAHDARA DISTRICT, KARKARDOOMA COURT, DELHI

**SC No. 181/2020**

Case No. ECIR/05-STF/2020

Directorate of Enforcement Vs. Tahir Hussain & Anr.

17.10.2020

Present: Sh. N.K. Matta, Ld. Special Public Prosecutor for the State.

Sh. Rakesh Ranjan, Asst. Director with Sh. Pankaj Kumar  
Khatri, Assistant Director from Enforcement Directorate.

Submissions heard. Perused.

The present complaint has been filed under Section 44 & 45 of  
Prevention of Money Laundering Act, 2002 for commission of offence of  
money laundering as defined under Section 3 read with Section 70,  
punishable under Section 4 of PMLA, 2002.

The complaint is filed by Sh. Pankaj Kumar Khatri, Assistant  
Director from Enforcement Directorate who is a public servant. The  
examination of the complainant is not necessary. Accordingly, the  
examination of the complainant Sh. Pankaj Kumar Khatri is dispensed with.

There is prima facie sufficient incriminating material about the  
involvement of the accused persons. Thus, cognizance of the offence under  
Section 3 read with Section 70, punishable under Section 4 of PMLA, 2002  
is taken against accused No.1 Tahir Hussain and accused No.2 Amit Gupta.

Accused No.1 Tahir Hussain is stated to be in JC and to be  
produced on 19.10.2020.

Let summons be issued to the accused persons for 19.10.2020.

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It is further submitted that further investigation in the case is in progress and supplementary complaint may be filed later.

The Enforcement Directorate may proceed with further investigation, as per law.

Copy of this order be given dasti to Sh. Pankaj Kumar Khatri, Assistant Director from Enforcement Directorate, as prayed for.

(AMITABH RAWAT)  
Addl. Sessions Judge-03  
Shahdara District, Karkardooma Courts,  
Dated: 17.10.2020